

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

CP No. 493/2018
OA No. 2850/2017
MA No. 19/2019
MA No. 3471/2019
MA No. 4494/2018

New Delhi, this the 04th day of January, 2019

Hon'ble Ms. Nita Chowdhury Member (A)
Hon'ble Mr. S N Terdal Member (J)

Kapil Kumar,
S/o Gulshan Kumar,
R/o A-194, First Floor,
Near Green Way, Modern School,
Jhilmil Colony, Delhi-110095
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- Applicant

(By Advocate : Mr. Amit Kr. Singh)

Versus

1. Shri S.N. Sahai,
Govt. of NCT through its Secretary,
5th Floor, N-Block,
Vikas Bhawan, ITO,
New Delhi-110002

 2. Ajit Kumar,
Delhi Subordinate Services Selection Board
Through its Secretary,
FC-18, Institutional Service Selection Board,
New Delhi-110092
- Respondents

(By advocate: Mr. Anuj Kumar Sharma)

O R D E R (O R A L)

Ms. Nita Chowdhury Member (A):

When the matter is taken up, it is noticed that on the previous date, i.e. 16.11.2018, the applicant had been directed to implead the Directorate of Education as party respondent within two days. As the

applicant failed to do the same within the stipulated period, the permission given to the applicant for amendment in the OA is denied.

2. Now, the counsel for the respondent – DSSSB informs us that the dossier of the applicant has already been sent to the Directorate of Education. Hence, we find substantial compliance with the orders of this Tribunal and the CP is accordingly closed. Notices are discharged. All the ancillary applications also stand disposed of.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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